

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 406/2023

TUSHAR GANDHI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and IA No.181890/2023-EXEMPTION FROM FILING  
AFFIDAVIT)

Date : 12-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s)

Mr. Shadan Farasat, AOR  
Ms. Mreganka Kukreja, Adv.  
Ms. Hrishika Jain, Adv.  
Ms. Natasha Maheshwari, Adv.  
Mr. Aman Naqvi, Adv.  
Mr. Harshit Anand, Adv.  
Mr. Abhishek Babbar, Adv.

For Respondent(s)

Ms. Garima Prasad, Sr. A.A.G.  
Mr. Krishnanand Pandeya, AOR  
Mr. Sarvesh Dubey, Adv.  
Mr. Sanjay Jain, Adv.  
Ms. Ankita Kedia, Adv.  
  
Mr. K.M. Nataraj, A.S.G.  
Mr. Sharan Dev Singh Thakur, A.A.G.  
Ms. Ruchira Goel, AOR  
Mr. Siddharth Thakur, Adv.  
Ms. Indira Bhakar, Adv.  
  
Mr. Rupesh Kumar, AOR  
Ms. Pankhuri Shrivastava, Adv.  
Ms. Neelam Sharma, Adv.  
Mr. Aryaman Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Additional affidavit has been filed by the respondent No.5 incorporating the suggestions of the respondent No.5 for implementation of the recommendations made by the Tata Institute of Social Sciences (TISS).

The learned counsel appearing for the petitioner, after consulting the parents of the child, is free to give suggestions to the learned counsel representing the first respondent on the aspect.

List on 9<sup>th</sup> February, 2024 when we will hear the parties on the issue of implementing the recommendations of TISS.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER